

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Thursday 13<sup>th</sup> day of December Two Thousand And Eighteen

PRESENT:  
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

C.P.310/99/2018  
in  
O.A. 310/1735/2017

Ramesh Chandra Kumawat  
Retd. AXEN/CN/MS  
Chennai Egmore,  
Southern Railway.

....Applicant  
(By Advocate: M/s. Ratio Legis)

Versus

Mr. R.K. Kulashrestha  
The General Manager,  
Southern Railway,  
Chennai- 600 003.

...Respondents

(By Advocate: Mr. P. Srinivasan)

**O R A L   O R D E R**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

The applicant has filed this C.P. alleging wilful disobedience of the order of this Tribunal in O.A. No. 1735/2017 dated 14.11.2017. The respondents were required to pass a reasoned and speaking order within a period of four weeks thereof whereas they passed an order on 16.10.2018. The applicant's terminal benefits have been unnecessarily delayed. Even after the issue of the said order, the applicant has not been paid his pension. Accordingly, the respondents are liable to be punished for contempt, it is contended.

2. I have considered the matter. Since the respondents have passed an order dated 16.10.2018, it would be difficult to sustain the charge of wilful contempt. The applicant is at liberty to challenge the order in a fresh O.A. if he is aggrieved and he could make out a valid case in terms of the relevant rules.

3. C.P. is accordingly closed.

(R. RAMANUJAM)  
MEMBER (A)

13.12.2018

Asvs.